

Central Administrative Tribunal  
Principal Bench

O.A. No. 880 of 1996

New Delhi, dated this the 8th December, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

S/Shri

1. Birehder Singh,  
S/o Shri Om Prakash Singh,  
R/o House No. RZ-67, D Block,  
Dashrath Puri, New Delhi-110045.
2. R. Sunny Theodore,  
S/o Shri R.S. Rouselias,  
R/o House No. 416, SFS Flats,  
Pocket 'C' Phase I,  
Sheikh Sarai, New Delhi-110017.
3. Shri Rohtash Singh,  
S/o Shri Ganga Ram,  
R/o House No. D-36/996,  
East Gokulpuri,  
Delhi-110094.

... Applicants

(By Advocate: Shri S.M. Rattanpaul)

Versus

1. Union of India through  
the Secretary,  
Ministry of Urban Affairs & Employment,  
Nirman Bhawan, New Delhi.
2. Director General of Works,  
Central P.W.D.,  
Nirman Bhawan,  
New Delhi.
3. The Executive Engineer (Elect.),  
Electrical Construction Division,  
C.P.W.D. Sena Bhawan,  
New Delhi-110011.

... Respondents

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants seek regularisation as Refrigeration  
Mechanics and pray of quashing of letter dated 12.3.96  
ordering recoveries of two increments granted to them

(9)

each on 1.9.94 and 1.9.95.

2. We have heard applicant's counsel Shri Rattanpaul. None appeared on behalf of respondents.

3. Shri Rattanpaul states that applicants have since been regularised and the O.A. does not survive. He, however, prays that the interim order passed on 30.4.96 restraining Respondents from making recoveries from the wages of applicants, be made absolute.

4. Applicants are poorly paid Government servants and we see no good reason to deny this prayer of Shri Rattanpaul, particularly having regard to the fact that applicants have since been regularised.

5. Under the circumstances, the O.A. is disposed of, after making the interim order dated 30.4.96 absolute. No costs.

*Lakshmi Swaminathan*

(Mrs. Lakshmi Swaminathan)  
Member (J)

/GK/

*S. R. Adige*

(S. R. Adige)  
Vice Chairman (A)